

Outcome Budget (2009-10) of the Ministry of Youth Affairs and Sports

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PRAKASHBAPU PATIL): Sir, I lay on the Table a copy (in English and Hindi) of the Outcome Budget for the year 2009-10 in respect of the Ministry of Youth Affairs and Sports. [Placed in Library, See No. L.T. 166/15/09]

Notification of the Ministry of External Affairs

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SHASHI THAROOR): Sir, I lay on the Table under sub-section (3) of Section 24 of Passports Act, 1967, a copy (in English and Hindi) of the Ministry of External Affairs Notification G.S.R. 390 (E), dated the 5th June, 2009, publishing the Passport (Amendment) Rules, 2009. [Placed in Library, See No. L.T. 81/15/09]

Report of CAG (CA 22 of 2009-10, CA 23 of 2009-10 and CA 24 of 2009-10)

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): Sir, with your permission, on behalf of Shri Vilasrao Deshmukh, I lay on the Table under clause (1) of article 151 of the Constitution a copy each (in English and Hindi) of the following Reports:

- (i) Report of the Comptroller and Auditor General of India for the year ended 31st March, 2008 (No. CA 22 of 2009-10) Union Government (Commercial) Financial Reporting by Public Sector Undertakings (compliance audit); [Placed in Library, See No. L.T. 86/15/09]
- (ii) Report of the Comptroller and Auditor General of India for the year ended 31st March, 2008 (No. CA 23 of 2009-10) Union Government (Commercial) Information Technology Applications in Public Sector Undertakings (compliance audit); and [Placed in Library, See No. L.T. 87/15/09]
- (iii) Report of the Comptroller and Auditor General of India for the year ended 31st March, 2008 (No. CA 24 of 2009-10) Union Government (Commercial) Compliance Audit Observations. [Placed in Library, See No. L.T. 18/15/09]

LEAVE OF ABSENCE

MR. DEPUTY CHAIRMAN: I have to inform the hon. Members that a letter has been received from Shri Amar Singh stating that he is unable to attend the House as he will be leaving for Singapore for medical treatment. He has, therefore, requested for grant of leave of absence from 8th July, 2009 till the end of the current 217th Session of Rajya Sabha.

Does he have the permission of the House to remain absent from all meetings of the House till the end of the current session.

(No. hon. Member dissented)

SHRI S.S. AHLUWALIA: Sir, we wish him a speedy recovery.

MR. DEPUTY CHAIRMAN: Yes, we wish him a speedy recovery. Permission to remain absent is granted.